

to withdraw the contribution for constructing houses ;

(b) if so, the date from which the above amendment will come into effect ; and

(c) the steps taken to enable the employees to withdraw the contribution for all other important purposes ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) and (b) The provisions relating to grant of non-refundable advance for house building purposes are contained in paragraph 68-B of the Employees' Provident Funds Scheme. These provisions were liberalised with effect from 3rd October, 1981.

(c) The Scheme already provides for grant of non-refundable advance for medical treatment in case of certain specified diseases, marriage or post-matriculation education of children, meeting unforeseen expenditure in case of loss of property due to flood, etc.

Import of Capsule Filling Machines

4641-A. **SHRI SUSHIL BHATTACHARYA :** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Pfizer Limited of Thane, Bombay ordered two capsules filling machines "Zanasi" with capacity of filling 1,20,000 capsules per hour through M/s. Sarabhai International and one of them already installed ; and

(b) if so, (i) whether the Pfizer Limited, has violated the MRTP Act, (ii) whether it is against the declared industrial policy of Government ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R.C. RATH) : (a) and (b) According to a representa-

tion received from Pfizer Employee's Union, Bombay, M/s. Pfizer are alleged to have ordered two such machines through M/s. Sarabhai International.

M/s. Sarabhai International have intimated that they have not supplied any such machine to M/s. Pfizer so far. However, they have obtained endorsement on their additional licence from Joint C.C.I. & E., Bombay, for one automatic capsule filling machine with an operative capacity of about 80,000 capsule per hour, and among the various parties to whom this machine was offered, M/s. Pfizer Limited have accepted the offer. Further details in this regard are being ascertained from the DGTD and M/s. Pfizer Limited. The legality of the proposed installation by M/s. Pfizer is being looked into.

State Correcting reply to USQ No. 1304

Part (a) dt. 22-11-83 re. Construction of Departmental buildings for Post Offices in the Hill region of U.P.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) : In part (a) of the reply it has been stated that 41 post offices in hill region of Uttar Pradesh do not have departmental buildings. The correct position is that 308 post offices in hill region of Uttar Pradesh do not have departmental buildings. 41 post offices are located in the departmental buildings. The mistake occurred on account of some confusion in the statistical information which was collected telegraphically because of shortage of time and is regretted.

The statistical mistake has been detected when information relating to part (b) of the Question for which assurance has been received. This has caused the delay in correcting the Reply. The delay is regretted.